

ITEM NO.3

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.42/2020

MANJIT SINGH RANDHAWA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 11-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Anirban Bhattacharya, AOR
Mr. Rajeev Chowdhary, Adv.
Mr. Dhananjay Grover, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The jurisdiction of this Court under Article 32 of the Constitution has been invoked for the purpose of expunging certain observations which were contained in the addendum to the decision of the five-Judge Bench in ***M Siddiq (Dead) Through LRs vs Mahant Suresh Das and Others***¹ delivered on 9 November 2019.

- 2 At the outset, it needs to be noted that a petition under Article 32 would not be maintainable for the purpose of seeking the reliefs, as stated above.
- 3 Having set out the legal position, we close these proceedings with the observation that perhaps the perspective of the petitioner is based on a misappreciation of the decision. The decision cannot be construed to contain any observation reflecting on the faith of the petitioner. This Court has respect for the equality of religions which is a fundamental constitutional tenet embodied in Article 25 of the Constitution.
- 4 Counsel appearing on behalf of the petitioner submits that with these observations, the petition may be closed since the grievance is duly assuaged.
- 5 The Petition is accordingly disposed of.
- 6 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar